

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3888

ANSWERED ON:20.04.2010

ROAD SAFETY

Maadam Shri Vikrambhai Arjanbhai

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Road Safety Forum has made several representations to remove liquor shops from the vicinity of National Highways in various States, including Gujarat;
- (b) if so, the details thereof and the action taken by the NHAI in this regard;
- (c) whether drunken driving is reported as a major reason for causing accidents on the National Highways;
- (d) if so, the details thereof and the action taken thereon;
- (e) whether NHAI would further study the proposals of the Road Safety Forum to enhance road safety for the public; and
- (f) if so, the steps taken by the Government/NHAI in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS(SHRI MAHADEO SINGH KHANDELA)

(a) Yes Sir.

(b) No liquor shop is available in Right of Way (ROW). Liquor shops are available beyond Right of Way which comes under the purview of State Governments.

(c) & (d) The Ministry of Road Transport & Highways collects data in a 19 item format under the Asia Pacific Road Accidents Database (APRAD) project. Under this format the data is not collected specifically for National Highways. Number of persons killed & Persons Injured due to consumption of Alcohol or Drugs by Drivers available upto 2008 (latest available data) is at Annexure. Penalty for drunken driving has been prescribed under Section 185 of Motor Vehicles Act, 1988. The enforcement of Law against drunken driving is the responsibility of the concerned State Governments.

(e) to (f) The Road Safety Forum has from time to time given suggestions on Road Safety. Wherever possible, actions have been initiated on those suggestions. The matter of removal of liquor shops along Highways was discussed in the 7th meeting of the National Road Safety Council (NRSC) held on 15.1.2004 in New Delhi and it was unanimously agreed that the licenses for liquor vends should not be given along National Highways. The Chief Secretary/Principal Secretary/Secretary (Transport) of all States/UTs were requested on 26th October, 2007 to ensure that no license is issued to the liquor vendor along National Highways. The State Governments were also requested to review such cases where license had already been given for liquor vendors along National Highways for taking corrective action. In addition, the NHAI has taken the following actions to enhance road safety measures for the public:

i) As per schedule 'L' of Model Concession Agreement, for new BOT projects appointment of Safety Audit Consultant is stipulated during design, construction and O&M phase. Scope of the work of Safety Consultant includes collecting and analysis of data of all the fatal and other road accidents which occurred on the project highways in the preceding 2 years by obtaining copies of FIR from Police Station.

ii) Road safety public education/awareness campaign has been completed on Delhi-Mumbai, Mumbai-Chennai and Delhi-Kolkata sections.

iii) IIT Delhi was engaged for carrying out safety audit during construction on the 12 World Bank Projects of Lucknow to Muzaffarpur (LMNHP). The scope includes suggesting revision to contract document and developing a work site safety management manual. The audit has been completed in July 2009.